

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3241/2011

New Delhi, this the 14th day of September, 2015

Hon'ble Mr. Justice B.P. Katakey, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)

Mr. Dharamvir
B.No. 21468, G.T.K. Depot.
S/o Sh.Puran Chand.
R/o J-476, Gali No.1,
Kushak Road No.2, Sarup Nagar
Delhi-42 . Applicant.

(By Advocate : Mr.G.D. Chawla)

Vs.

1. Secretary, M/o Transport
GNCTD
Secretariat, New Delhi.
2. The Chairman cum- Managing Director
Delhi Transport Corporation
(Govt. Of GNCTD)
I.P. Estate, New Delhi.
3. Depot Manager
Delhi Transport Corporation
G.T.K.R. Delhi-110042. . Respondents.

(By Advocate: Ms. Bimla for Mr.Ajesh Luthra)

ORDER (ORAL)

By Justice Mr. B.P. Katakey, Member (J);-

Heard Mr. G.D.Chawla, learned counsel appearing for the applicant and also Ms. Bimla proxy counsel appearing for the respondents.

2. Learned counsel appearing for the applicant submits that since the applicant has expired, the OA may be disposed of on that ground.

3. In view of the above submissions advanced, the OA stands disposed of accordingly. No costs.

(K.N.Shrivastava)
Member (A)

(B.P. Katakey)
Member (J)

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